CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENICH

Contempt Petition No. 308/98 In Original Application No. 2662/91



New Delhi, this the 11th day of March, 1999

Hon ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J) Hon ble Mr. N. Sahu, Member (A)

C.B. Aggarwal, S/o Shri Ram Narain, R/o B-38, Jeevan Niketan, (LIC colony), New Delhi-41.

....Petitioner

(Petitioner in person)

Ver sus

1. Ms. Neeru Nanda,

Secretary (Education),

Old Secretariate, Delhi.

2. Mr. Poddar,

(

Director of Education, Old Secretatriate, Delhi.

... Respondents

(By Advocate: Shri Vijay Pandita alongwith Director of Education)

ORDER (ORAL)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

Heard the petitioner and counsel for the respondents.

that enquiry reports have not been furnished to the petitioner as directed by this Tribunal. In the compliance report filed by the respondents supported by duly attested affidavit it is clearly stated that all the reports have been furnished except one regarding the derogatory remarks against the then Prime Minister of India. It is stated that the enquiry has been closed and the said enquiry report was not furnished. It is, however, contended by the petitioner that even the enquiry is closed he is entitled to receive the enquiry report. We do not see any reason



for furnishing the enquiry report when the enquiry itself was closed. In view of the above we find that the directions given by this Tribunal have been fully complied with. In the circumstances CP is dismissed. Notice is discharged.

(N. Sahu) Member(A) (V. Rajagopala Reddy) Vice-Chairman (J)

cc.